

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
(IB)-565(PB)/2022

IN THE MATTER OF:

Intec Capital Limited

Vs.

Sukruti Duggal

....Applicant

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 14.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dhruv Parwal, Mr. Manish Kumar, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Petitioner is present and submitted that in terms of order dated 15.02.2024, they have filed the valid AFA of the proposed IRP and the same is now available on the e-portal. Order in this matter is **reserved**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)